

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(2)

OA. No. 1494 OF 1998

New Delhi, this 12th day of August, 1998

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J)
HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)

1. Anand Nath
S/o Late Shri Pan Nath
R/o 148 Neel Sarai, Maidan Garhi
New Delhi.

2. Dalel Singh
S/o Shri Mukhtiar Singh
R/o Vill. Baprolla
P.O. Najafgarh
New Delhi.

3. Sughash Chand
S/o Shri Prabhat Chand
R/o 1560/III Pushp Vihar Saket
New Delhi.

... Applicants

By Advocate: Shri Deepak Verma

versus

1. The Secretary
Ministry of Home Affairs
Government of India, North Block
NEW DELHI.

2. The Secretary
Department of Expenditure
Ministry of Finance
North Block
NEW DELHI.

3. The Director
National Crime Records Bureau(NCRB)
East Block-7 R.K. Puram
NEW DELHI

... Respondents

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, M(J)

We have heard Shri Deepak Verma, learned counsel. The grievance of the applicants in this case is that they have not been given a higher pay scale while they were on deputation in accordance with the Electronic Data Processing Rationalisation Scheme

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(3)

issued by the respondents on 6.2.98. According to them the benefit of the Scheme has been extended to all Sub-Inspectors in Computer and Systems Division consequent ^{B.} upon the decision of the Tribunal in OA.643/97. The learned counsel submits that the same benefits have not been extended to the applicants who were also on deputation from 1993. In this connection, he has drawn our attention to a copy of the Legal Notice issued by him dated 20.4.98 (Annexure A-7(a)) to which the respondents have replied on 15.7.98, asking the applicants to produce a copy of the Vakalatnama furnished by them to the learned counsel. Shri Deepak Verma, learned counsel submits that he will be satisfied if a direction is given to the respondents to dispose of the Notice dated 20.4.98 within a given period.

2. In the above facts and circumstances of the case, this OA is disposed of at the admission stage with the following directions:

Respondents to consider the representation/Notice given on behalf of the applicants dated 20.4.98 and dispose the same by a reasoned and speaking order within two months from the date of receipt of a copy of this order with intimation to the applicants. If they are still aggrieved, they may take such proceedings as advised, in accordance with law. No order as to costs.

(K. Muthukumar)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)